

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (SJ) No.1913 of 2019**

Arising Out of PS. Case No.-235 Year-2018 Thana- ARA MUFFSIL District- Bhojpur

LALU YADAV S/o Late Ranjeet Yadav R/o Village- Chitkundi Bara, P.S.-
Ara, Mufassil, District- Bhojpur

... .. Appellant/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

For the Appellant/s : Mr.Uday Kumar

For the Respondent/s : Mr.Sadanand Paswan

**CORAM: HONOURABLE MR. JUSTICE ARVIND SRIVASTAVA
ORAL JUDGMENT**

Date : 14-05-2019

Heard learned counsel for the appellant and
learned Spl. P.P. for the State.

The appellant seeks pre-arrest bail in connection
with Ara Mufassil P.S. Case No. 235 of 2018 registered under
Sections 147, 148, 149, 302, 120(b) of the Indian Penal Code,
Section 27 of the Arms Act and Section 3(IRS) 3/2-(V-A) of
the Scheduled Castes and Scheduled Tribes (Prevention of
Atrocities) Act.

Submission of learned counsel for the appellant
is that appellant has no criminal antecedent. There is specific
allegation against co-accused persons. Further submission is
that the appellant is innocent and has falsely been implicated
in the present case.



Having heard both sides and in the facts and circumstances of the case, let the above named appellant be released on bail, in the event of arrest or surrender, on furnishing bail bonds of Rs. 25,000/- (Rupees twenty five thousand) with two sureties of the like amount each to the satisfaction of the 1st Additional Sessions Judge, Bhojpur, Ara in connection with Ara Mufassil P.S. Case No. 235 of 2018, subject to the conditions as laid down under section 438(2) of Cr. P.C.

Accordingly, the appeal is allowed and the impugned order is set aside.

(Arvind Srivastava, J)

shailendra/-

AFR/NAFR	
CAV DATE	
Uploading Date	
Transmission Date	

